

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2487
ANSWERED ON:07.12.2012
OUTSTANDING DUES OF PENSIONERS
Hussain Shri Syed Shahnawaz

Will the Minister of FINANCE be pleased to state:

- (a) Whether cases of pensioners, who have not received outstanding dues after the implementation of the Sixth Pay Commission recommendation, have come up before the Government;
- (b) If so, number of such cases, State-wise;
- (c) The reasons for the delay in this regard; and
- (d) The time likely to be taken for disposal of the said cases?

Answer

MINISTER OF STATE FOR FINANCE (EB & I) (SHRI NAMO NARAIN MEENA)

- (a) : The Department of Pension & Pensioners` Welfare vide its O.M. No. 38/37/08- P&PW (A) dated 1/09/2008 had authorised all Pension Disbursing Authorities including Public Sector Banks to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in the OM without any further authorization from the concerned Accounts Office/Head of Office etc. Further, as per records maintained in Central Pension Accounting Office, no case is pending against Banks where dues to the pensioners as per 6th CPC recommendations have not been paid by the banks.
- (b) : State-wise data is not maintained by Central Pension Accounting Office.
- (c)& (d): Does not arise in view of (a) above.